THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong, 20th December, 2023

No.HCM.II/86/2023/Estt/5 Pursuant to judgment dated 26.09.2023 passed by the Hon'ble Supreme Court of India in the matter of Civil Appeal No.7175 of 2021 titled "CPL Ashish Kumar Chauhan (Retd.)-vrs-Commanding Officer & Ors" and in terms of Section 21 of the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Act, 2017, Smti Anandita Yadav Sarki, Joint Registrar, High Court of Meghalaya, is hereby appointed as the "Complaints Officer" of this Registry who shall dispose of complaints of violation of the provisions of the Act in the establishment, in such manner and within such time as may be prescribed.

REGISTRAR GENERAL

Memo. No.HCM.II/86/2023/Estt/5-A

Dated 20th December, 2023

Copy to:

- The P.S. to the Hon'ble the Chief Justice (Acting) for favour of His Lordship's kind information.
- 2. The P.S. to the Hon'ble Mr. Justice W.Diengdoh, Judge, for favour of His Lordship's kind information.
- 3. The P.S. to the Hon'ble Mr. Justice B.Bhattacharjee, Addl.Judge, for favour of His Lordship's kind information.
- 4. All Registrars, High Court of Meghalaya, Shillong for favour of kind information.
- 5. All Joint Registrars, High Court of Meghalaya, Shillong for favour of kind information.
- 6. All Deputy Registrars, High Court of Meghalaya, Shillong for favour of kind information.
- 7. All Assistant Registrars, High Court of Meghalaya, Shillong for favour of kind information.
- 8. The System Analyst, High Court of Meghalaya, Shillong for kind information and uploading the same in the official website.

9. Notice Board.

10. Office file.

REGISTRAR GENERAL